Assistance for purchase of vehicles for mobile fair price shops in Andhra Pradesh

2725. SHRIMATI RENUKA
CHOWDHURY: Will the Minister of
CIVIL SUPPLIES, CONSUMER
AFFAIRS AND PUBLIC
DISTRIBUTION be pleased to state:

- (a) whether the Government of Andhra Pradesh has requested for assistance to purchase 31 vehicles to be used as mobile Fair Price Shops in the revamped PDS areas as a measure of of distribution strengthening Public system;
- (b) if so, the action taken in the matter so far: and
- (c) by when a final decision is expected in this regard?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) Yes, Sir.

(b) and (c) The matter is being examined and necessary funds will be released after the clearance of proposals by the Standing Finance Committee.

Guidelines for clearance of FDI proposals evolved by FIPB

2726. SHRIMATI VEENA VERMA: SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: SHRI

RAJUBHAI A. PARMAR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Foreign Investment Promotion Board has lately evolved any guidelines for clearance of foreign direct investment proposals in different sectors of economy and to promote balanced industrial and economic development of the country;
- (b) if so, the broad guidelines adopted; and

(c) the steps being taken in pursuance thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) To make appropriate institutional arrangements, the Government as a first step, has re-vamped the Foreign Investment Promotion Board. The recommendations of FIPB in respect of project proposal each involving a total investment of Rs. 600 crores or less would be considered and approved by the Industry Minister and those above Rs. 600 crores would be submitted to the Cabinet Committee on Foreign Investment for consideration and approval. In continuation of FIPB, Govt, has also set up a Foreign Investment Promotion Council to undertake vigoursly the investment promotion and marketing activities to achieve the desired inflow of foreign investment which is necessary for higher economic growth rate. Internal comprehensive guidelines are being evolved.

Naphtha on OGL list

2727. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government intend to keep naphtha on OGL list at least for fifteen years;
 - (b) if so, the reasons thereof; and
- (c) whether any power company is insisting on this term if so, the name thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (c) As per the current Export and Import Policy, import of Naphtha is restricted. However, import of Naphtha is permitted without a licence subject to the condition that the importer shall sell the return stream of Naphtha to crude Oil Refineries only. The importer may use